

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CP/CA No. 69(ND)/2015**

**IN THE MATTER OF:**

**Mr. Ajit Singh Bhandari & Ors.**

.... **APPLICANT / PETITIONER**

**Vs**

**M/s. Bhandari Builders Pvt. Ltd. & Ors.**

.... **RESPONDENT**

**SECTION:**

**Under Section 397/398 of the Companies Act**

**Order delivered on 19.01.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. K. Datta, Ms. Prachi Johri, Advocates**

**For the Respondent(s):-**

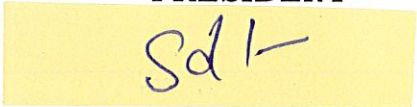
**Mr. Anuj Shah, Advocate for R-2**  
**Mr. Avneet Bedi, Ms. Veera Singh,**  
**Advocates for R-5**

**ORDER**

Learned Counsel for the respondent states that the parties have exchanged deed of settlement and are likely to conclude the settlement shortly.

List for final disposal on 27<sup>th</sup> February, 2018. This shall be treated as the last opportunity. No further adjournment shall be granted.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**